

(P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

Original Application No. 542 of 1997
this the 5th day of February 2001.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN,
HON'BLE MR. M.P. SINGH, ADMINISTRATIVE MEMBER.

Athar Ali, S/o Shri Wasif Ali, resident of Mohalla Rajdwarा
Bhistti Wali Gali, District Rampur.

... Applicant

By Advocate : Sri L.M. Singh holding brief of Sri R.P. Singh.

Versus.

Union of India through Secretary, Department of Telecom.
Government of India, Sanchar Bhawan, New Delhi.

2. Telecom. Divisional Manager, Rampur.

3. Telecom. Divisional Engineer, Rampur.

... Respondents.

By Advocate : Sri Satish Madhyan,

ORDER (ORAL)

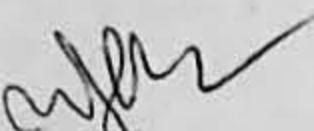
JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this O.A., the applicant has prayed for a direction to the respondents to grant him temporary status from the date he completed 206 days as Casual Labour and other to grant him all the benefits. He has also prayed for regularisation in Group 'D' post.

2. Sri Satish Madhyan, learned counsel for the respondents has submitted that the applicant earlier filed O.A. no. 1282 of 1994 in the Principal Bench of this Tribunal at New Delhi. The said O.A. was dismissed, as far as the applicant is concerned, on merits by order dated dated 10.3.1995. The order has become final between the parties.

(B)

It is submitted that the O.A. is not legally maintainable for the same relief, which has already been refused by the Principal Bench. We find force in the submission of Sri Satish Madhyan. The copy of the order dated 10.3.1995 shall be kept on record. The O.A. is accordingly dismissed as not maintainable with no order as to costs.


MEMBER (A)


VICE-CHAIRMAN

Allahabad: Dated : 5.2.2001.
GIRISH/-